

## BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

Serial No.....252/2024

WESTERN BENCH, PUNE

RAJENDRA R. SHAH  
NOTARY

GOVT. OF GUJARAT

- 4 SEP 2024

ORIGINAL APPLICATION NO. 61 OF 2023 (WZ)

Mr. Firdos Cambatta

...Applicant

v.

State of Gujarat &amp; Ors.

...Respondents

**AFFIDAVIT-IN-REPLY OF THE RESPONDENT NO. 2 - SABARMATI RIVERFRONT DEVELOPMENT CORPORATION LIMITED, FILED IN COMPLIANCE OF THE ORDER DATED 01.07.2024 PASSED BY THIS HON'BLE TRIBUNAL**

On behalf of the Respondent No. 2 – Sabarmati Riverfront Development Corporation Ltd., it is respectfully submitted as under:

1. The Original Application No. 61 of 2023 (WZ) (hereinafter referred to as the “Original Application”) has been preferred by the Applicant herein before this Hon’ble Tribunal, alleging that the applicant had planted 4000 trees in 1974 on Plot Nos. 313, 322 and 323 to avoid soil erosion in Hansol Village, Ahmedabad.
2. As and by way of its Order dated 01.07.2024, this Hon’ble Tribunal was pleased to, *inter alia*, observe as under:



“3. We have already a Joint Committee Report on record, which says category of Gaando, Baawal (*Prosopis Julifora*) trees. that in Plot Nos.313, 322 and 323 (Plots in question), trees do not fall under the reserved category and mainly belong to the category of Gaando, Bawaal (*Prosopis Julifora*) trees.

4. The learned counsel for respondent No.6- GPCB submits that these trees do not require any permission for being



*cut. He also apprised us that an additional affidavit dated 24.02.2023 has also been filed from the side of applicant, annexed at page nos. 116 to 135 of the paper book, which does not show that any number of trees were cut and that whatever trees were cut, belong to the category of Gaando and Baawal, which is being disputed by the learned counsel for applicant.*

*5. We would like to have another affidavit to be filed from the side of applicant, detailing therein the number of trees, which have been cut (which were numbered) because it is not possible for us to make out from the photographs, which have been annexed with the said affidavit, as to whether these trees were numbered or not and as to whether these trees belong to the category of Gaando and Baawal, which do not require any permission for being cut”*

3. Conspectus of relevant facts is as follows:

- 3.1. Vide entry No. 2292, dated 27.11.1987, the plots bearing survey nos. 313 admeasuring 7386 sq. meters, Survey No. 322 admeasuring 10623 sq. meters, Survey No. 323 admeasuring 10724 sq. meters and Survey No. 329 admeasuring 4553 sq. meters, originally used as pasture land, were included in the city limits of Ahmedabad Municipal Corporation as Government wastelands.
- 3.2. It is respectfully submitted that the Collector, Ahmedabad, vide order bearing nos. *CB/SJF/Hansol/S. No. 313, 322, 323, 329/Helipad/K-8496/2022*, dated 05.03.2022 allotted Survey No. 313, 322, 323 and 329 to Department of Industries and Mines under Administrative Order - 3 for helipad development.
- 3.3. The answering Respondent No. 2 is neither developing the area in question, nor is in possession of the said area. The said area vests with the State Government and has been allotted to the Industries and Mines Department for development of Helipad through Gujarat State Aviation Infrastructure Company Limited (GUJSAIL).

*dw*



- 3.4. The demarcation in the Map available on record clearly indicates the area allotted to Respondent No. 2 for development, which does not comprise of the above mentioned parcels of land. The plots in question, over which the Applicant has alleged wrongdoing, are out of the limits of the land allotted to Respondent No. 2 for development of the Sabarmati Riverfront.
- 3.5. It is respectfully submitted that within the parcel of land handled by the answering Respondent No. 2, there are no trees/fauna from the reserved category cut by any individual/organisation/authority. On the contrary, the entire area in question and the surrounding area is infested with a wild and naturally growing type of thorny shrub locally known as *Gaando Baawal (Prosopis Julifora)*.
- 3.6. The photographs of the site, taken on 13th and 14th August, 2024 clearly indicate the position of the subject lands. The said photographs are annexed hereto and marked as **Annexure-X1**.
- 3.7. It is respectfully submitted that the environmental clearance given to Respondent No. 2 for the development of the Riverfront Development Project does not include the Survey Number wherein the Applicant has alleged environmental damage. The communication dated 17.02.2022, whereby Environmental Clearance is granted, is annexed hereto and marked as **Annexure-X2**.
4. In compliance of order dated 01.07.2024 the answering Respondent has put forth the above mentioned facts before this Hon'ble Tribunal to clarify the extent of involvement of the answering Respondent with regards to the said issue.
5. Further, pursuant to the grievance raised by the Applicant in the said Original Application No. 61 of 2023 (WZ), the Hon'ble Tribunal has recorded the following in its order dated 20.12.2023



*"7. We have gone through the material on record and we find that the applicant has merely mentioned the facts regarding planting of trees and expressed his apprehension regarding illegal cutting of the trees but the applicant has not given requisite details regarding nature of the land, purpose of its transfer of the Municipal Corporation, details of the persons/project proponents allegedly involved in illegal cutting of the trees"*

It is respectfully submitted that the present Applicant has not been able to clarify the grievance caused to the said Applicant on the land which is not even owned by the said Applicant.

6. Additionally, it is respectfully submitted that the Applicant herein has not made out any specific case against Respondent No. 2 and has further failed to produce any documents on record to show the involvement of Respondent No. 2.
7. The answering Respondent craves leave and liberty to file further/affidavit(s) on other issues that may arise in the matter if and when required or as and when directed by this Hon'ble Tribunal.
8. In view of what is stated hereinabove, it is respectfully submitted that the captioned Petition deserves to be dismissed.

04.09.2024

Place: Ahmedabad

  
DEPONENT

VERIFICATION

I, Dev Chaudhary, Executive Director the authorized signatory of the Respondent No. 2 - Sabarmati Riverfront Development Corporation Limited, do hereby solemnly affirm on oath and state that what is stated herein above is true to the best of my knowledge, information and belief; and I believe the same to be true.

Solemnly affirmed at Ahmedabad on this the 4<sup>th</sup> day of September, 2024.

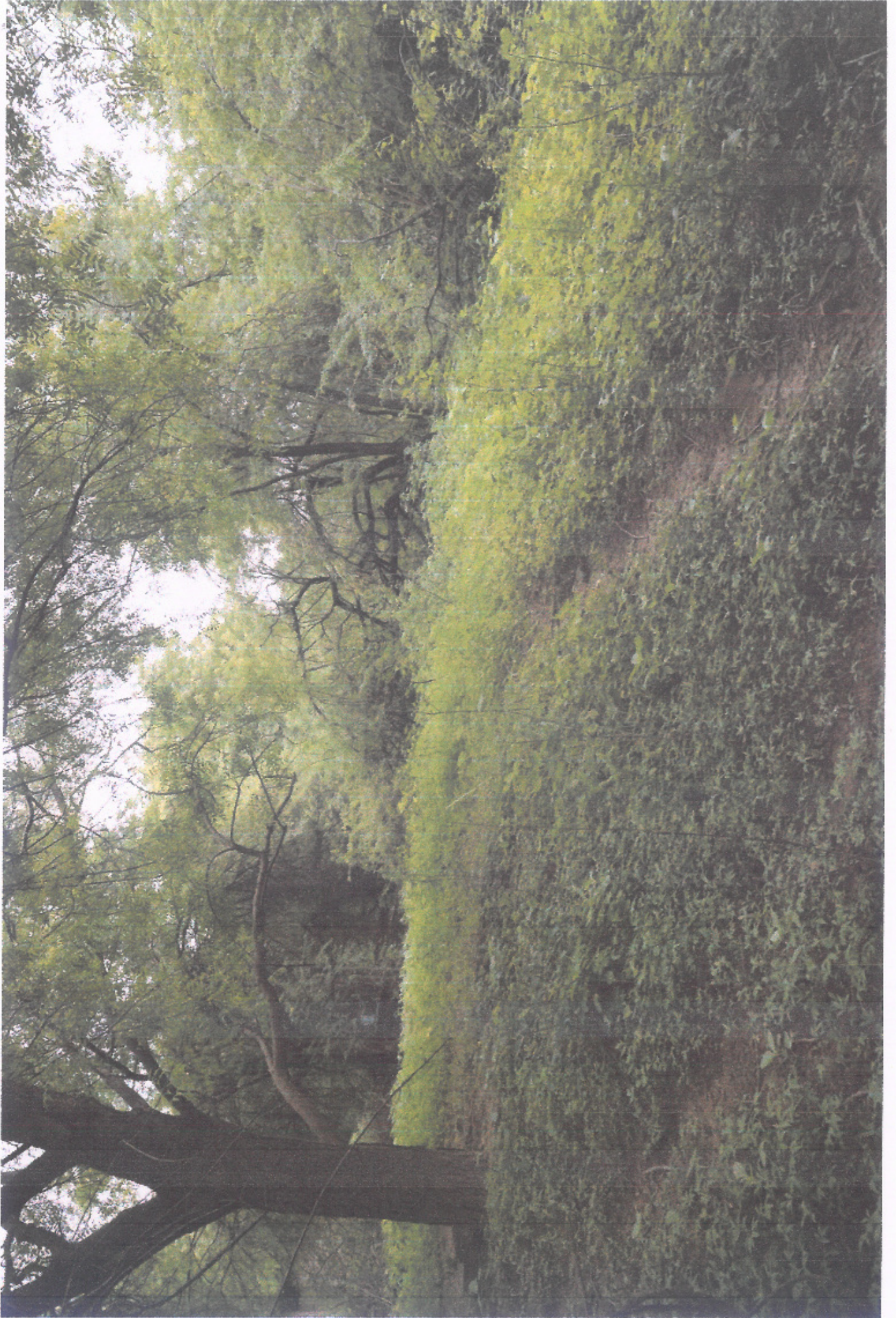
SOLEMNLY AFFIRMED  
BEFORE ME

RAJENDRA R. SHAH  
NOTARY  
GOVT. OF GUJARAT

  
DEPONENT

- 4 SEP 2024

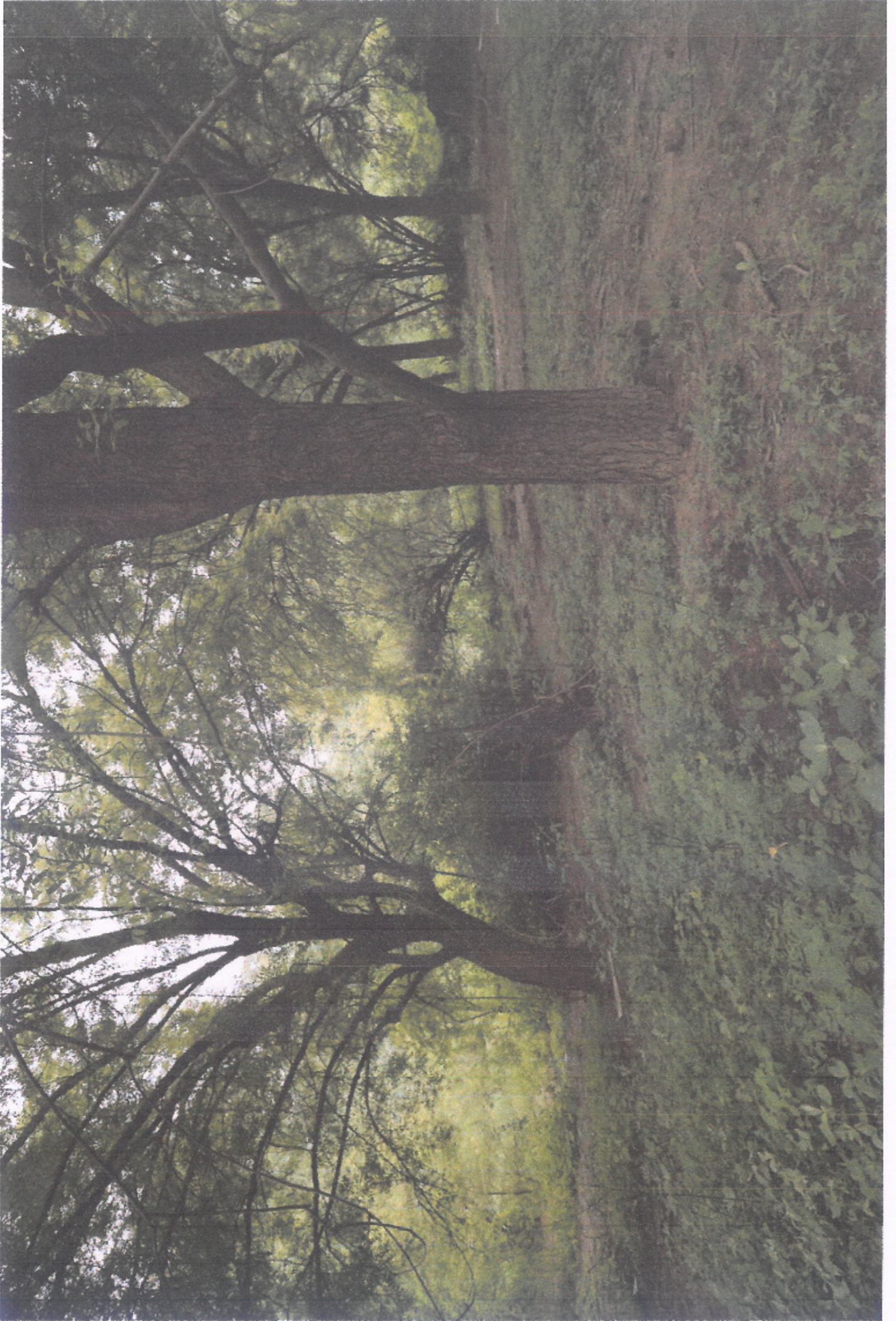
**ANNEXURE-X1**

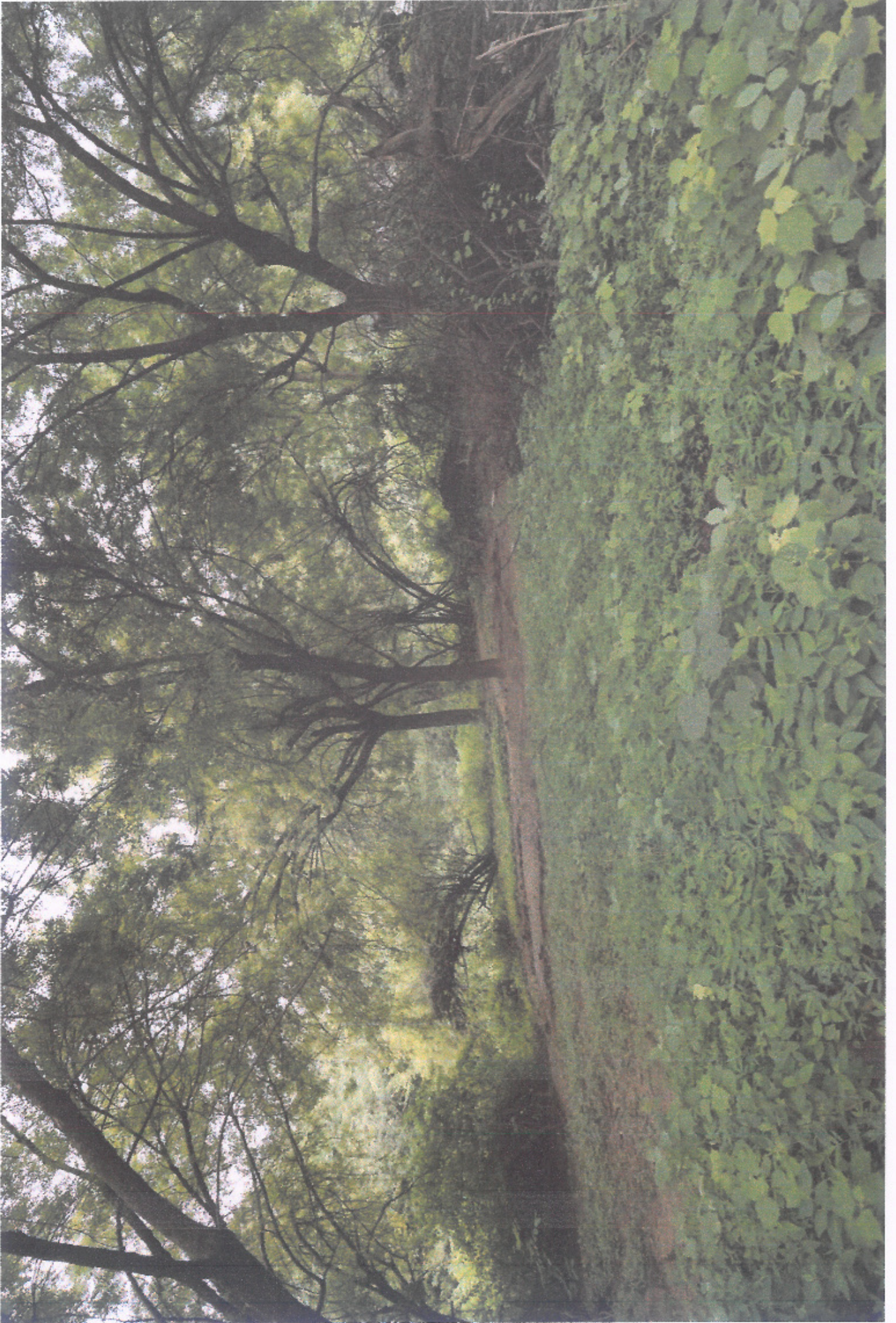




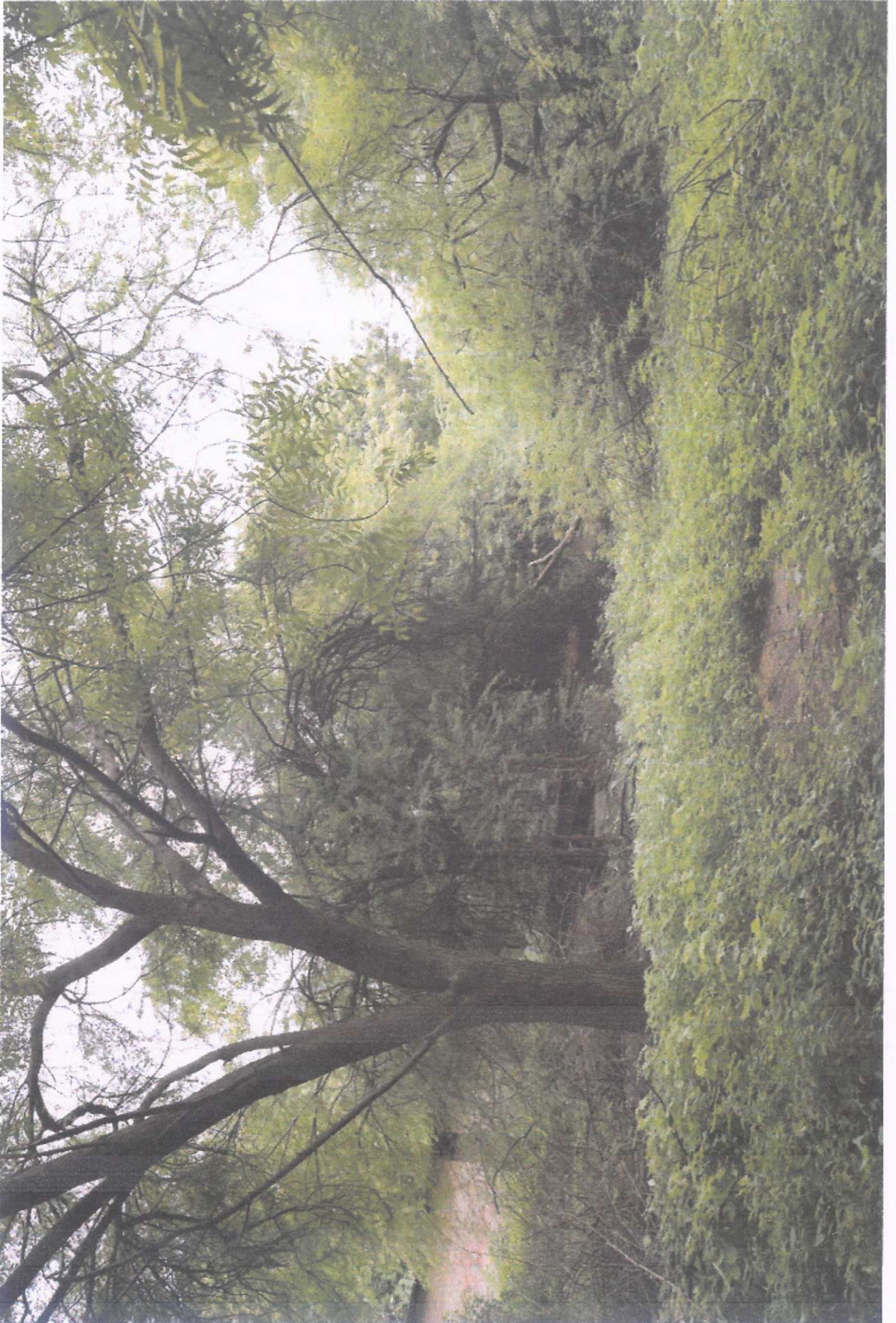




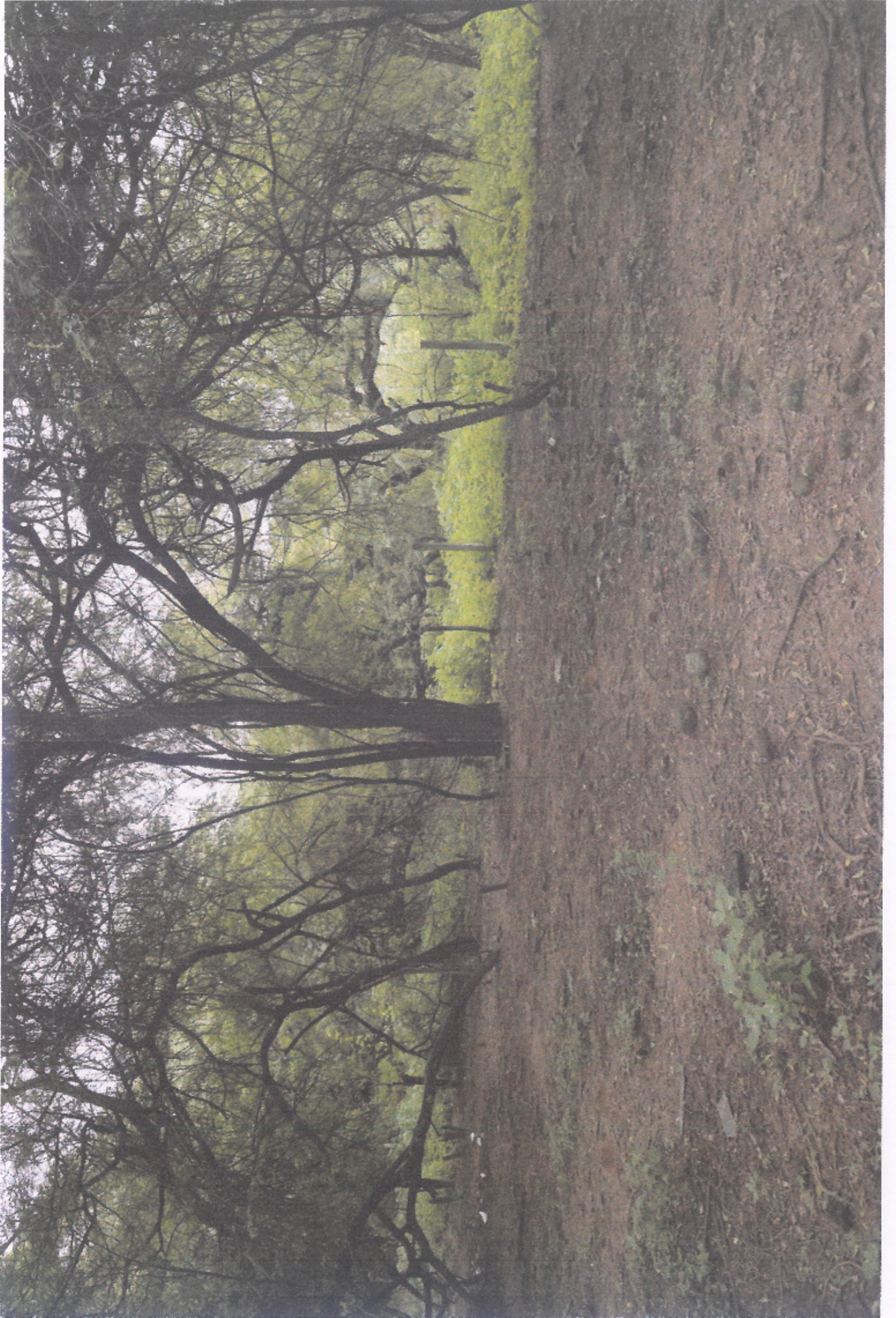




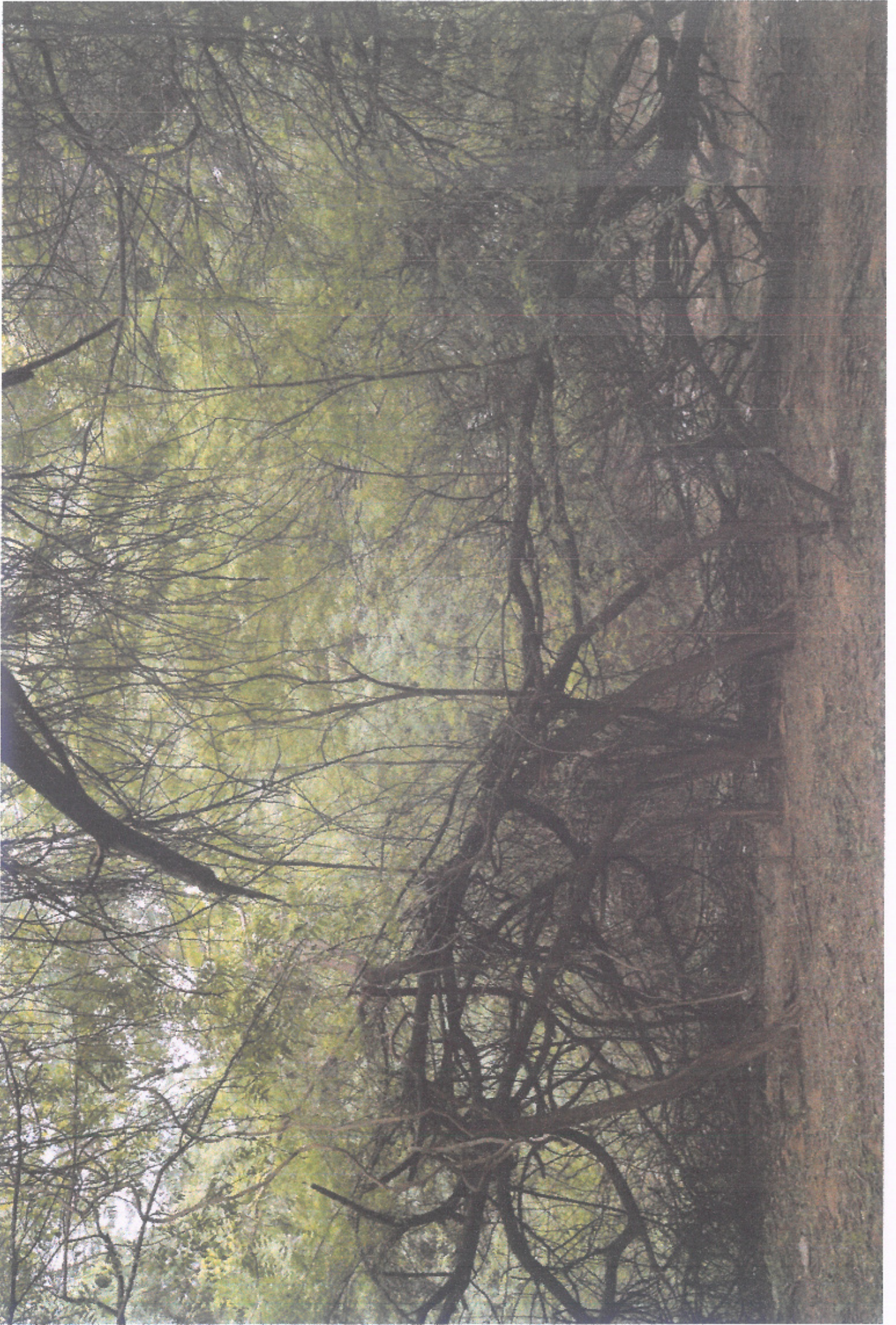


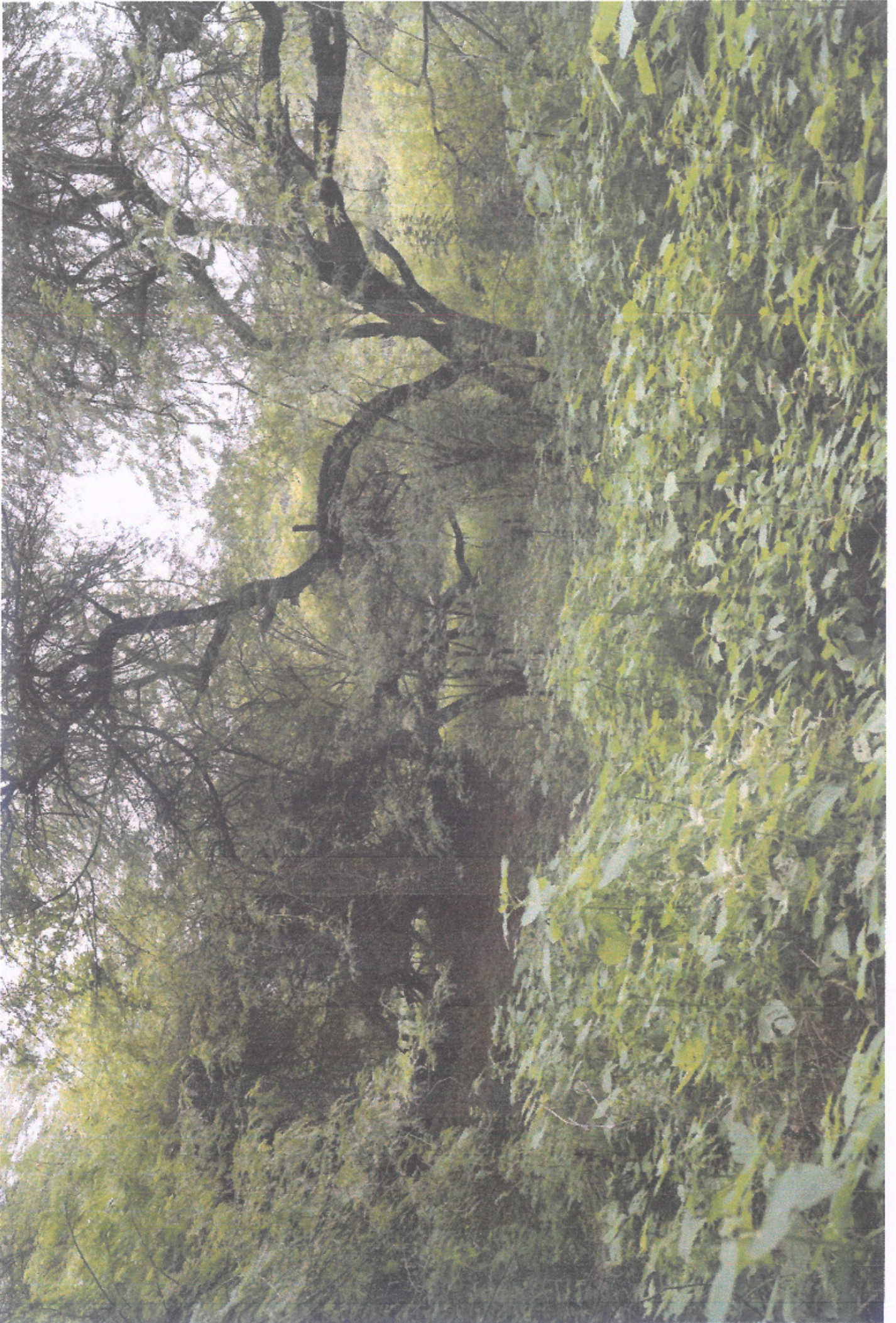


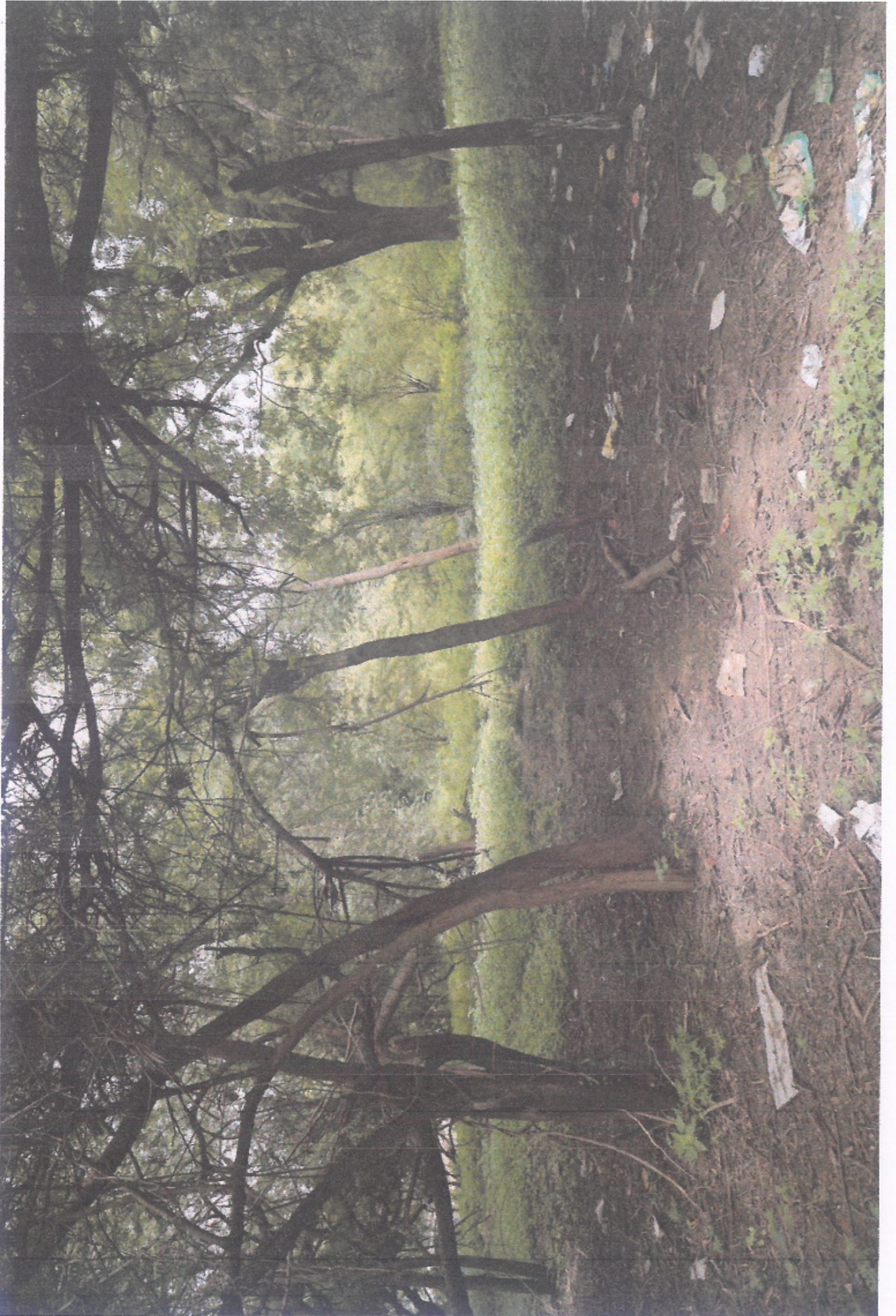














**ANNEXURE-X2**

S. J. PANDIT, IFS (Retd.)  
MEMBER SECRETARY  
SEIAA (GUJARAT)



Government of Gujarat

STATE LEVEL ENVIRONMENT  
IMPACT ASSESSMENT  
AUTHORITY  
GUJARAT

No. SEIAA/GUJ/EC/8(b)/539/2022

Date: 17 FEB 2022 BY R.P.A.D  
Time Limit

Sub: Environment Clearance for the Riverfront Development project "Sabarmati Riverfront Development Phase 2" from Acher- Hansol to Indira Bridge at Ahmedabad, Gujarat at Survey Nos. Acher - F.P. No. 611, 612, 613, 614, 872, Revenue Survey No. 201; Motera - Revenue Survey No.: 281, 278; Bhat -Revenue Survey Nos. 23/P, 20/A, 20/P, 18, 19, 17/P, 222/3/P; Hansol - Revenue Survey No. 26/7, 28/1 + 2, 26/6, 26/5, 26/3/2, 27(1+2+3), 26/2, 26/1, 66, 302, 301, 300; Unsurveyed land of Koteshwar & Dariapur-Kazipur, Taluka- Ahmedabad City, Gandhinagar, District- Ahmedabad & Gandhinagar, Gujarat Proposed by Sabarmati Riverfront Development Corporation Limited [SRFDCL]. Area Development project in Category 8 (b) of Schedule annexed with EIA Notification dated 14/09/2006.

Ref: Your Proposal No. SIA/GJ/MIS/58150/2021.

Dear Sir,

This has reference to your application along with Form-I, Form-1 A dated 30/09/2021, seeking Environmental Clearance under Environment Impact Assessment Notification, 2006. The project was scheduled for hearing in the SEAC meeting held on 25/10/2021.

The proposal is for Environmental Clearance for the Riverfront Development project "Sabarmati Riverfront Development Phase 2" from Acher- Hansol to Indira Bridge at Ahmedabad, Gujarat at Survey Nos. Acher - F.P. No. 611, 612, 613, 614, 872, Revenue Survey No. 201; Motera - Revenue Survey No.: 281, 278; Bhat -Revenue Survey Nos. 23/P, 20/A, 20/P, 18, 19, 17/P, 222/3/P; Hansol - Revenue Survey No. 26/7, 28/1 + 2, 26/6, 26/5, 26/3/2, 27(1+2+3), 26/2, 26/1, 66, 302, 301, 300; Unsurveyed land of Koteshwar & Dariapur-Kazipur, Taluka- Ahmedabad City, Gandhinagar, District- Ahmedabad & Gandhinagar, Gujarat Proposed by Sabarmati Riverfront Development Corporation Limited [SRFDCL]. This is a proposed building construction project having plot area of 108.15 ha (10,81,589 m<sup>2</sup>). As the plot area is > 50 hectares & < 150 ha, it falls in the project/activity 8(b) of the Schedule of EIA Notification, 2006.

The project activity is covered in 8(b) and falls in Category 'B'. Since the proposed project is in item no 8 of the EIA notification, 2006. Public hearing is exempted under the provisions as per para 7(b) iii. Stage. (3) (b) of the EIA notification, 2006.

The SEAC, Gujarat had recommended the project vide their letter dated 16/12/2021 to grant Environmental Clearance to the SEIAA, Gujarat based on the decision taken during SEAC meeting held on 28/10/2021. The proposal was considered by SEIAA, Gujarat in its meeting held on 28/01/2022 at Gandhinagar. After careful consideration, the SEIAA hereby accords Environmental Clearance to above project under the provisions of EIA Notification dated 14<sup>th</sup> September, 2006 subject to the compliance of the following conditions.

**A. PROJECT SPECIFIC CONDITIONS:**

1. Conservation Plan for schedule - I species observed in the study area shall be executed in consultation with the concerned authority. Recommendations of the concern authority shall be complied in letter and spirit.
2. SRFDCL shall ensure
  - ✓ The main objective of the proposed project shall be complied in letter & spirit.
  - ✓ There shall not have any change on the existing regime of flow, discharge characteristics and hydrological cycle, since the project basically is channelizing the River banks by constructing retaining walls.
  - ✓ The River Sabarmati shall be channelized without altering the flood carrying capacity of the River.
  - ✓ To make the River pollution free, hence this shall improve waste assimilation capacity of the River system.
  - ✓ The natural drainage system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the project site.
  - ✓ There shall be no discharge of any waste water outside premises on land or water bodies.



- ✓ To explore possibilities of provision of Electric vehicle charging in project area.
- 3. Construction works for the proposed riverfront development shall include retaining wall, promenades, green area, pedestrian walkway, parking, traffic lane, kiosk, toilets, utilities, developable area etc. as proposed in the EIA report.
- 4. The Environmental Clearance to the project is primarily under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes as applicable to the project. All the Terms & conditions stipulated in the clearance/approvals shall be strictly adhered to.
- 5. SRFDCL shall provide adequate pollution control measures like waste water management, Air Pollution Control Measures, Hazardous waste management etc.
- 6. SRFDCL shall provide adequate amenities like drinking water facility, sanitation blocks separate for male & female, first aid facility etc. in the proposed project.
- 7. All the commitments / undertakings given to the SEAC during the appraisal process for the purpose of environmental protection and management shall be strictly adhered to.
- 8. The EC for development in individual plots within the project area shall be sought separately as per the prevailing regulations and provisions as and when the same is taken up.

#### **A.1 CONSTRUCTION PHASE**

##### **A.1.1 WATER**

- 9. Fresh water requirement during the construction phase shall not exceed 65 KL/day and it shall be met through Ahmedabad Municipal Corporation. Prior permission shall be obtained from the concern authority.
- 10. SRFDCL shall provide Mobile Toilets as onsite sanitation facilities and generation of sewage shall not exceed 10 KLD. Management of the waste water shall be as per the prevailing guidelines/ regulations.
- 11. Necessary arrangement shall be ensured during excavation of earth material to control fugitive emission.
- 12. Sediments settled on the Riverbed shall be dredged and dredging material shall be used for reclamation/embankment.
- 13. Construction waste shall be collected, segregated and disposed off as per C & D waste management rules, 2016.
- 14. Necessary arrangement to ensure health & wellbeing of construction workers viz. Drinking water & tap water, sanitation facilities, first aid box, free medicines, doctor service, PPEs, rooms & welfare facilities shall be provided for workers. PP shall comply Building and Other Construction Worker (BOCW) Act 1996 requirement shall be fulfilled.
- 15. Emergency Planning & Response plan considering construction scenario shall be prepared and implemented.

##### **A.1.2 HEALTH & SAFETY**

- 16. SRFDCL shall obtain Fire opinion/provisional fire NOC from the concern authority as per the prevailing Rules / Gujarat Fire Prevention and Life Safety Measures Act, 2016.
- 17. SRFDCL shall obtain registration of the establishment under the Building and other Construction Workers (Regulation of Employment & Conditions of Service) Act 1996 and shall comply with the provisions of the Act for the safety, health and welfare of construction workers.
- 18. SRFDCL shall obtain registration of the construction workers as beneficiaries with the Gujarat Building and Other Construction Workers Welfare Board.

#### **A.2 OPERATION PHASE**

##### **A.2.1 WATER**

- 19. Total water requirement during the operation phase shall not exceed 934.9 KLD and it shall be met through Ahmedabad Municipal Corporation.
- 20. Prior permission from concern authority shall be obtained. Metering of the water shall be done and its records shall be maintained.
- 21. Sewage shall be disposed of into AMC sewage line which shall be connected to Common STP of AMC. There shall be no discharge of any untreated waste water into River Sabarmati from the proposed project.
- 22. Sewage shall be disposed into existing line of AMC by connecting the sewerage line of proposed project with AMC line which shall be connected to Common STP of AMC.
- 23. The treated wastewater discharge to AMC drainage line shall not exceed 28.6 KLD. Necessary permission from AMC shall be obtained for discharging of same in the drainage line. The treated water to be discharge should meet all standard limits prescribed as per the norms of GPCB/CPCB and competent authority which shall be displayed and inform to local bodies.

24. The storm-water runoff in the project is proposed to be channelized and released freely into the River bed which shall allow the water to penetrate in the aquifer.

#### **A.2.2 AIR:**

25. D. G. sets (4 × 25 KVA) proposed as backup power shall be of enclosed type and conform to prescribe standards under EPA rules. Necessary acoustic enclosures shall be provided at diesel generator set to mitigate the impact of noise.
26. The gaseous emissions from the D.G. Sets shall conform to the standards prescribed under EPA Rules as amended from time to time. At no time, the emission levels shall go beyond the stipulated standards.
27. The stack height of the D.G. Sets shall be equal to the height needed for the combined capacity of all proposed D.G. Sets.

#### **A.2.3 SOLID WASTE:**

28. The solid waste generated shall be properly collected and segregated at source. The biodegradable waste shall be converted into useful end product by treating it into the proposed onsite Organic Waste Converter and the recyclable waste shall be sold to vendors whereas the other garbage shall be disposed off properly as per the provisions made by the concerned local body.

#### **A.2.4 SAFETY AND WELFARE:**

29. Fire fighting facilities like fire extinguishers, fire buckets near DG sets, in kiosk, toilets and parking area etc. shall be provided as proposed.
30. Project Proponent shall obtain fire safety certificate / Fire No-Objection Certificate (NOC) from the concern authority as per the prevailing Rules / Gujarat Fire Prevention and Life Safety Measures Act, 2016.
31. Fire fighting facilities like adequate nos. of fire extinguishers, fire buckets will be provided near DG sets, in kiosk, toilets and parking area shall be provided. A lightning arrester will be installed and properly earthed.
32. Clear peripheral margin space of adequate width, in accordance with the concerned local bye-laws, shall be provided for unobstructed & easy movement of vehicles in case of emergency.
33. Sanitation facilities, drinking water & tap water, sewage disposal facility, first aid box, free medicines, doctor service, adequate PPEs etc. shall be provided for workers.

#### **A.2.5 PARKING / TRAFFIC CONGESTION:**

34. Total 2,033 ECS along 11,184 m long parking area @ 5.5m<sup>2</sup> ECS as open surface parking shall be provided as proposed for common facility for Riverfront Development Project.
35. SRPOCL shall ensure to provide adequate parking space for overall project activities and for individual amenities/facilities as per NBC/GDCR norms.
36. No public space including the service road shall be used or blocked for the parking and the trained staff shall be deployed to guide the visitors for parking.

#### **A.2.6 ENERGY CONSERVATION:**

37. Energy conservation measures viz. maximum use of natural lighting through architectural design, energy efficient motors & pumps, water efficient taps, solar lights in open & solar street light, use of aerated blocks & RMC, use of LED lighting fixtures and low voltage lighting, roof-top thermal insulation etc. shall be implemented as proposed.

#### **A.2.7 GREEN BELT:**

38. Green area/common area of 4,56,500 m<sup>2</sup> (~45 ha) shall be developed as proposed with total ~11,862 nos. of trees. The other open spaces inside the plot shall be suitably landscaped and covered with vegetation of indigenous tree species.

#### **9. GENERAL CONDITIONS:**

##### **B1. PRE-CONSTRUCTION AND CONSTRUCTION PHASE:**

39. Roads leading to or at construction site must be paved and blacktopped (i.e. – metallic roads).
40. No excavation of soil shall be carried out without adequate dust mitigation measures in place.
41. Grinding and cutting of building materials in open area shall be prohibited.
42. Construction material and waste should be stored only within earmarked area and road side storage of construction material and waste shall be prohibited.
43. Construction and demolition waste processing and disposal site shall be identified and required dust mitigation measures be notified at the site.
44. Dust mitigation measure shall be displayed prominently at the construction site for easy public viewing.
45. Environment Management Cell shall be formed, which shall supervise and monitor the environment related aspects of the project during construction and operational phases in addition to observance of Gujarat Building and other Construction Workers (Regulation of Employment & Conditions of Service) Rules 2003.

46. Prior permission from the competent authority shall be obtained for cutting of the existing trees before site preparation work is commenced.
47. Water demand during construction shall be reduced by use of curing agents, super plasticizers and other best construction practices.
48. Wind – breaker of appropriate height i.e. 1/3rd of the building height and maximum up to 10 meters shall be provided. Individual building within the project site shall also be provided with barricades.
48. Regular water sprinkling shall be done in vulnerable areas for controlling fugitive emission.
50. No uncovered vehicles carrying construction material and waste shall be permitted.
51. No loose soil or sand or construction & demolition waste or any other construction material that cause dust shall be left uncovered. Uniform piling and proper storage of sand to avoid fugitive emissions shall be ensured.
52. Structural design of the project shall strictly adhere to the seismic zone norms for earthquake resistant structures.
53. The planning, designs and construction of all buildings shall be such as to ensure safety from fire.
54. The project proponent shall ensure maximum employment to the local people.
55. All required sanitary and hygienic measures shall be provided before starting the construction activities and to be maintained throughout the construction phase.
56. Provision shall be made for housing of construction labor within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical healthcare, creches, electricity & ventilation, canteen, rest rooms, safe disposal system for garbage, first aid, medical and emergency facilities etc. to ensure that they do not ruin the existing environmental condition. The housing may be in the form of temporary structures to be removed after completion of the project.
57. Adequate personal protective equipments shall be provided to the construction workers to ensure their safety and the project proponent shall ensure its usage by the labours.
58. First Aid Box shall be made readily available in adequate quantity at all the times.
59. Training shall be given to all workers on construction safety aspects.
60. The project proponent shall strictly comply with the Building and other Construction Workers (Regulation of Employment & Conditions of Service) Act 1996 and Gujarat rules made there under and their subsequent amendments.
61. The overall noise level in and around the project area shall be kept well within the prescribed standards by providing noise control measures including acoustic insulation, hoods, silencers, enclosures vibration dampers etc. on all sources of noise generation.
62. Ambient noise levels shall conform to residential standards both during day and night. Incremental pollution load on the ambient air and noise quality shall be closely monitored during construction phase.
63. The noise generating equipments, machinery and vehicles shall not be operated during the night hours and shall be maintained properly to avoid generation of high noise due to wear and tear.
64. Use of diesel generator sets during construction phase shall be strictly with acoustic enclosure and shall conform to the EPA Rules for air and noise emission standards.
65. Safe disposal of wastewater and municipal solid wastes generated during the construction phase shall be ensured.
66. All topsoil excavated during construction activity shall be used in horticultural / landscape development within the project site.
67. Construction materials and debris shall be properly stored and handled to avoid negative impacts such as air pollution and public nuisances by blocking the roads and public passages.
68. Construction debris shall be reused in construction of roads, levelling the site etc. Waste packaging material (like used cement bags, waste paper, cardboard packing material), metal scraps etc. shall be sold to recyclers or shall be sent to the nearest municipal solid waste landfill site.
69. Excavated earth to be generated during the construction phase shall be utilized within the premises to the maximum extent possible and balance quantity of excavated earth shall be disposed off with the approval of the competent authority after taking the necessary precautions for general safety and health aspects. Disposal of the excavated earth during construction phase shall not create adverse effect on neighbouring communities.
70. Provisions of Construction & Demolition Waste Management Rules-2016 shall be strictly adhered to.
71. Vehicles hired for bringing construction material at the site shall be in good conditions and conform to applicable air and noise emission standards and shall be operated only during day time and non-peak hours.
72. Project proponent shall ensure use of eco-friendly building materials including fly ash bricks, fly ash paver

blocks, Ready Mix Concrete (RMC) and lead free paints in the project

73. Fly ash shall be used in construction wherever applicable as per provisions of Fly Ash Notification under the E.P. Act, 1986 and its subsequent amendments from time to time.
74. Use of glass shall be minimal and only low emissive glass shall be used in the project to reduce the electricity consumption and load on air conditioning.

#### **82. OPERATION PHASE AND LIFE TIME**

75. Separate Entries and Exits shall be provided to the project on the approach road.
76. Separate Entry and Exit to the basement shall be provided.
77. Explore possibilities of provision of Electric vehicle charging points in the basement.
78. Project Proponent shall provide adequate fund for Environment Monitoring and Staff training in the Environment Management Plan.
79. In Municipal Corporation before approval of plan layout it shall be ensure that the project proponent has projected the space for tree plantation with tree guard in a space between municipal road & their premises.
80. The project proponent shall take written undertaking from the society association to maintain compliance of conditions pertaining to tree plantation, maintaining hygienic condition in and around the premises for building construction projects.
81. Notwithstanding the provision of EMP/CER, the proponent shall incur full expenditure as may be required at the time of execution of the project.
82. The project proponent shall take written undertaking from the Society Association to ensure compliance of environment conditions when it is handed over to them.
83. Project proponent shall ensure fire safety and safe lift installation by getting the due certification from competent authority.
84. Project proponent shall take proper maintenance of electrification with respect to human safety.
85. Project Proponent shall prominently display the copy of Environment Clearance at site.
86. Tree Plantation prescribed in the EC shall be maintained by the Society Association.
87. Proponent as well as successor society shall maintain hygienic conditions and cleanliness in and around the project site all the time.
88. Project proponent shall ensure fire safety by getting the due certification from competent authority.
89. The design of building has to be earthquake resistant & duly certified by competent structural engineer of competent authority.
90. The project proponent shall explore the possibilities & adopt mitigation measures to minimize the impact of project with reference to Urban Heat Island (UHI) Phenomena.
91. The project proponent shall allocate funds as may be required for the compliance of Environment Management plan & CER actively proposed at the time of execution of the project.
92. Project proponent shall adopt the 3R concept of Reduce, Reuse and Recycle and while handing over the project to Maintenance Society shall ensure the compliances as required.
93. Low water consuming devices shall be provided. Fixtures for showers, toilet, flushing and drinking shall be of low flow either by use of aerators/ diffusers or pressure reducing devices etc.
94. A water meter shall be installed on rain water harvesting & ground water recharge well system & compliance report of the same shall be submitted to concerned authorities.
95. Used oil shall be sold only to the registered recycler.
96. Provisions of Solid Waste Management Rules-2016 shall be strictly adhered to.
97. Requisite fire fighting facilities as per the requirement of NBC and Gujarat Fire Prevention and Life Safety Measures Act-2013 along with the rules & regulations made there under shall be provided.
98. Underground fire water storage tanks and terrace water storage tanks of adequate capacity shall be provided as proposed. Adequate provision shall be made to ensure that water from the Fire Water Tank shall not be used for any other purpose.
99. Dedicated power back up system shall be provided in the case of power failure & emergency of fire water pumps.
100. First Aid Box shall be made readily available in adequate quantity at all the times.
101. Main entry and exit shall be separate and clearly marked in the facility
102. Necessary emergency lighting system along with emergency power back up system shall be provided. Further, necessary auto glow signage at all appropriate places shall be provided to guide the people towards exits and assembly points during emergency.




103. Sufficient peripheral open passage shall be kept in the margin area for free movement of fire tender/ emergency vehicle around the premises.
104. The overall noise level in and around the project area shall be kept well within the prescribed standards by providing noise control measures including acoustic insulation, hoods, silencers, enclosures vibrations dampers etc. on all sources of noise generation including D.G.Sets. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act and Rules.
105. The area earmarked for the parking shall be used for parking only. No other activity shall be permitted in this area.
106. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site shall be avoided. No public space including the service road shall be used or blocked for the parking.
107. The project proponent shall install energy efficient devices, appliances, motors, and pumps conforming to the Bureau of Energy Efficiency norms.
108. The transformers and motors shall have minimum efficiency of 85%.
109. Only variable frequency motor drives shall be used in project.
110. Application of solar energy shall be incorporated for illumination of common areas, lighting for gardens and street lighting. In addition the provision for solar water heating system shall also be provided.
111. Use of glass shall be minimal to reduce the heat island effect as well as to reduce the electricity consumption.
112. The area earmarked as green area shall be used only for plantation and shall not be altered for any other purpose.
113. Orp irrigation/low volume, low angle sprinkler system shall be used for the lawns and other green area including tree plantation.
114. The project proponent shall inform to SEAC / SEIAA regarding the transfer of management responsibility to the Society / Association to be formed for the proposed project with all the supporting documents. The Society / Association formed for further management of the proposed project shall be responsible for compliance of all the conditions stipulated in the Environmental Clearance order.
115. Environmental Clearance granted for the project on the basis of documents related to land possession submitted shall become invalid in case the actual land for the project site turns out to be different from the land considered at the time of appraisal of the project and mentioned in the EC.
116. All other statutory clearances such as N.A. permission, approvals for storage of diesel from PESO, Fire Department, Airports Authority of India etc., if applicable, shall be obtained by the project proponent from the competent authorities.
117. All the conditions as may be stipulated in the N.A. order, Development permission, Building Use permission, NOC obtained from Fire Department etc. shall be strictly complied with.
118. The project management shall also comply with all the environment protection measures, risk mitigation measures and safeguards proposed by them.
119. All the commitments / undertakings given to the SEAC during the appraisal process for the purpose of environmental protection and management shall be strictly adhered to.
120. The project proponent shall also comply with any additional condition that may be imposed by the SEAC or the SEIAA or any other competent authority for the purpose for the environmental protection and management.
121. All the terms & conditions prescribed in the amendment of EIA Notification – 2008 published by the MoEF&CC vide its Notification No. S.O. 3099(E) dated 8th December, 2016 shall be complied with letter & spirit.
122. The project proponent shall strictly comply with the Gujarat Building and other Construction Workers' (Regulation of Employment & Conditions of Service) Rules 2003 as well as Gujarat Lifts & Escalators Rules as amended from time to time.
123. No further expansion or modifications in the project likely to cause environmental impacts shall be carried out without obtaining prior Environment Clearance from the concerned authority.
124. The above conditions shall be enforced, inter-alia under the provisions of the water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act 1986 and the Hazardous Wastes (Management Handling and Tran boundary) Rules, 2008, Building and Other Construction Workers' (Regulation of Employment & Conditions of Service) Act-1996, The Gujarat Lifts and Escalators Act-2000 along with their amendments and rules.
125. The project proponent shall obtain the requisite permissions / clearance under the provisions of the Indian Forest Act 1927, Forest Conservation Act 1980 and Wildlife (Protection) Act 1972.

**B3. OTHER:**

126. PP shall prepare and execute the detailed CER plan in consultation with Forests and Environment Department, GDD, Sachivalaya before completion of the project as per the clarification given in para 3 of OM of MoEF&CC, GOI dated 25.02.2021. The expenditure of supporting above activities will be within the total outlay of CER.
127. The project proponent shall allocate fund for Activities proposed under Corporate Environment Responsibility (CER) shall be part of Environment Management Plan (EMP) as per the MoEF&CC's OM no. F. No. 22-85/2017-IA.III dated 30.09.2020. The CER shall be monitored and the monitoring report shall be submitted to the regional office of MoEF&CC as a part of half-yearly compliance report and to the District Collector. The monitoring report shall be posted on the website of the project proponent.
128. Environmental Monitoring Cell (EMC) cell shall be set up to monitor the proposed mitigation measures. Environmental Air Quality Monitoring, Drinking Water Quality, Ambient Noise Level, Solid waste, Meteorology, Flue gas from DG set and Waste plant shall be monitored as per guidelines from CPCB. Compliance of all above EC conditions shall be accounted and submitted to Regional Officer, MoEF&CC and SEIAA.
129. The project authorities shall earmark adequate funds to implement the conditions stipulated by SEIAA as well as GPCB along with the implementation schedule for all the conditions stipulated herein. The funds so provided shall not be diverted for any other purpose.
130. The project proponent shall adhere to provisions made for Corporate Environment Responsibility "CER" in Office Memorandum dated 01/05/2018 by Ministry of Environment, Forests & Climate Change and its amendments from time to time in a letter and spirit.
131. The applicant shall inform the public that the project has been accorded environmental clearance by the SEIAA and that the copies of the clearance letter are available with the GPCB and may also be seen at the Website of SEIAA/SEAC/GPCB.
132. It shall be mandatory for the project management to upload half yearly compliance report on website of Gujarat Real Estate Regulatory Authority, on 1st June and 1st December of each calendar year.
133. The project authorities shall also adhere to the stipulations made by the Gujarat Pollution Control Board.
134. The project authorities shall inform the GPCB, Regional Office of MoEF&CC and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
135. The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory. This environmental clearance is valid for seven years from the date of issue.
136. Submission of any false or misleading information or data which is material to screening or scoping or appraisal or decision on the application makes this environment clearance cancelled.
- B4. COMPLIANCE OF ENVIRONMENT CLEARANCE/REPORTING/ADMINISTRATION/APPEAL:**
137. Project proponent shall inform to all the concerned authorities including Municipal Corporation and district collector and shall also give wide publicity through advertisement in minimum two local newspapers within seven days, about the environment clearance order accorded.
138. Project proponent shall appoint a key person in the organization who shall be responsible for compliance of above condition fully on behalf of the proponent. It will not mean that appointing a key person will exempt the project proponent from the responsibility of compliance. Any change in key person shall immediately be informed to SEIAA and all concerned authorities.
139. Designated key person shall submit six monthly compliance report to SEIAA/SEAC, MOEF&CC, GPCB and Nodal Department of the Government.
140. The Nodal Department or any authority or officer authorized by MOEF&CC/SEIAA can inspect the site of the project and all the facilities, for verification of compliances of environment clearance conditions.
141. In case of violation reported upon, the project proponent shall be responsible for all the legal actions as per Environment Protection Act, 1986 including SEIAA may cancel, withdraw or keep in abeyance, the environment clearance accorded.
142. Any person including the project proponent affected by this environment clearance order may file appeal to Honorable National Green Tribunal West Zone branch, Pune, preferably within a period of thirty days from the date of issue of environment clearance as prescribe under section 19 of National Green Tribunal Act 2010.
143. All complains and public grievance or representations may be addressed to SEIAA/SEAC in the email addresses (a) msseiaa@gmail.com & (b) seacgujarat@gmail.com.

With regards,  
Yours sincerely,

  
(S. J. PANDIT)  
Member Secretary

Issued to:  
Sabarmati Riverfront Development Corporation Limited  
Second Floor, Riverfront House,  
B/H. H.K. Arts College, Ahmedabad

## Copy to:-

1. The Secretary, SEAC, C/O. G.P.C.B. Gandhinagar - 382010.
2. The Additional Chief Secretary, Forests & Environment Department, Govt. of Gujarat, Block 14, 8<sup>th</sup> floor, Sachivalaya, Gandhinagar-382010.
3. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD -cum-Office Complex, East Arjun Nagar, New Delhi-110032.
4. Scientist C, Integrated Regional Office, Ministry of Environment and Forests, Aranya Bhavan, Sector-10, Gandhinagar - 382010.
5. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi-110003.
6. The Member Secretary, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10 A, Gandhinagar-382010
7. The Additional Secretary, Forest and Environment Department, Government of Gujarat, Sachivalay,.....for information and necessary action as per condition no. 125 of this order.
8. Select File

*S. J. Pandit*  
(S. J. PANDIT)  
Member Secretary

